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Karnataka Municipal Corporations (Amendment) Act, 2010

36 of 2010

[30 July 2010]

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Karnataka Municipal Corporations (Amendment) Act, 2010

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An Act further to amend the Karnataka Municipal Corporations Act, 1976. Whereas it is expedient further to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purpose hereinafter appearing; Be it enacted by the Karnataka State Legislature in the sixty first year of the Republic of India as follows, namely:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Municipal Corporations (Amendment) Act, 2010.

(2) It shall come into force at once.

2. Amendment Of Section 11 :-

In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) (hereinafter referred to as the principal Act), for subsection (1-A) and sub-section (2), the following shall be substituted, namely:-

"(1-A) There shall be the following Standing Committees for the Bruhat Bangalore Mahanagara Palike, namely:-

(a) the Standing Committee for taxation and finance;

(b) the Standing Committee for public health;

(c) the Standing Committee for town planning and improvement;

(d) the Standing Committee for major public works;

(e) the Standing Committee for ward level public works;

(f) the Standing Committee for accounts;

(g) the Standing Committee for education; (h) the Standing Committee for social justice; (i) the Standing Committee for appeals;

(j) the Standing Committee for horticulture;

(k) the Standing Committee for markets;

(I) the Standing Committee for establishment and Administrative Reforms.

(2) Each Standing Committee,-

(a) for Corporations other than the Bruhat Bangalore Mahanagara Palike shall consist of seven Councillors of the Corporation; and

(b) for Bruhat Bangalore Mahanagara Palike shall consist of eleven Councillors of Corporation elected at the first meeting of the corporation after the general elections and at the first meeting in the same month in each succeeding year according to the principle of proportionate representation by means of single transferable vote:

Provided that the Standing Committee for public health, education and social justice or as the case may be, the standing committee for social justice shall consist of not less than two Councillors belonging to the Scheduled Castes and Scheduled Tribes."

3. Amendment Of Section 61A :-

In section 61A of the principal Act, for sub-section (1), the following shall be substituted, namely:-

"(1) The Standing Committees for the Bruhat Bangalore Mahanagara Palike shall perform the following functions, namely:-

(a) the Standing Committee for taxation and finance shall deal with all matters relating to finance and taxation and all matters not specifically assigned to any other standing committee;

(b) the Standing Committee for public health shall deal with all matters relating to public health;

(c) the Standing Committee for town planning and improvement shall deal with all matters relating to town planning and improvement;

(d) the Standing Committee for major works shall deal with all major works in the jurisdiction of Bruhat Bangalore Mahanagara Palike like Flyovers, Underpasses, Subways, Road Widening, Ring Roads, Elevated Roads and all works incidental thereto including land acquisition;

(e) the Standing Committee for ward level works shall deal with public streets and its appurtenances including street lighting at the ward level excluding the major works like Flyovers, Underpasses, Subways, Road Widening, Ring Roads, Elevated Roads;

(f) the Standing Committee for Accounts shall deal with all matters relating to accounts and audit;

(g) the Standing Committee for Education shall deal with all matters relating to preprimary, primary, secondary and higher secondary education including physical education and sports;

(h) the Standing Committee for Social Justice shall deal with all matters relating to securing the social justice to persons belonging to the Scheduled Castes and Scheduled Tribes and other weaker sections of the society and women;

(i) the Standing Committee for appeals shall deal with all matters relating to appeals;

(j) the Standing Committee for horticulture shall deal with all matters relating to horticulture;

(k) the Standing Committee for markets shall deal with all matters relating to the markets;

(I) the Standing Committee for establishment and administrative reforms shall deal with all matters relating to establishment and administrative reforms."

4. Amendment Of Section 88 :-

In section 88 of the principal Act, in sub-section (1), after the words "taxation, finance and appeals", the words "or establishment and administrative reforms" as the case may be shall be inserted.